

ITEM NO.1501 Court 13 (Video Conferencing) SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 6392/2021

(Arising out of impugned final judgment and order dated 08-04-2021 in WA No. 494/2021 passed by the High Court Of Kerala At Ernakulam)

DR. JAGATHY RAJ V.P.

Petitioner(s)

VERSUS

DR. RAJITHA KUMAR. S & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.55914/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 07-02-2022 This petition was called on for pronouncement of judgment today.

For the Parties

Mr. Paramjit Singh Patwalia, Sr. Adv.
Mr. G. Prakash, Adv.
Mr. Jishnu M. L., AOR

Ms. Bina Madhavan, Adv.
Mr. S. Udaya Kumar Sagar, Adv.
Ms. Akanksha Mehra Adv
Mr. Lakshay Saini, Adv.
M/S. Lawyer S Knit & Co, AOR

Ms. Malini Poduval, AOR
Ms. Babita Sant, Adv.

Ms. Harshika Verma, Adv.

Hon'ble Mr. Justice Ajay Rastogi pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Abhay S.Oka.

Leave granted.

The appeal is allowed in terms of the signed non-reportable

judgment.

Pending application(s), if any, shall stand disposed of.

(NIRMALA NEGI)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)

(Signed non-reportable judgment is placed on the file)